[Shri Raj Bahadur.]

have the information but I will collect it, but so far as I know no complaint has been received about he misuse of power.

SHRI H. D. RAJAH: Sir, . . .

MR. DEPUTY CHAIRMAN: Not after he has replied.

Shri H. D. RAJAH: I only want to know if tipping on horses is allowed under the law.

MR. DEPUTY CHAIRMAN: Order, order. The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

THE ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS BILL, 1957

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (Dr. K. L. SHRIMALI): Sir, I move:

"That the Bill to provide for the preservation of ancient and historical monuments and archaeological sites and remains of national importance, for the regulation of archaeological excavations and for the protection of sculptures, carvings and other like objects be taken into consideration."

The House will remember that I had given an assurance that I would bring forward a comprehensive measure on this subject. That has been overdue for some time, since the present law is entirely unsatisfactory.

The Constitution has distributed the subject under three heads. There is entry 62 in the Union List, there is entry 12 in the State List and there

Though the Constitution has thus distributed the subject under three heads there is only one law and that is the Act of 1904 which operates. The difficulty with regard to this Act of 1904 is that as far as the State List is concerned, the Act becomes completely ineffective. because the Act of 1904 vests the executive authority in the Central Government and the Central Government is not in a position to exercise authority in view of the constitutional provision which vests such authority in the State Government. Therefore, of 1904 the Act has practically become a dead letter so far as ancient monuments falling in the State field are concerned. The main purpose for bringing out this measure now is that it will now be a self-contained law at Centre which will exclusively to ancient monuments of national importance falling under entry 67 of List I—the Union List. to archaeological sites remains falling under entry 40 in the Concurrent List. The Central ernment has also advised the State Governments, to enact their own legislation in respect of ancient monuments falling under entry 12 in the State List. In this way we will ensure that there is no overlapping of jurisdiction and no confusion which arose from the Act of 1904. glad to say that the State Governments of Orissa and Uttar Pradesh have already enacted their legislation in this matter, and we have been told that Bombay and West Bengal have also prepared their Bills and they would now be introduced.

is entry 40 in the Concurrent List.

The present Bill is broadly modelled on the lines of the Act of 1904. It does contain certain new provisions which are intended to overcome certain difficulties which we had experienced in the working of the Act of 1904. I would draw the attention of the House to some of the important provisions.

Firstly, I may point out that in the Act of 1904, the Collector had

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been given wide powers and he had a wide jurisdiction and functions In the perform. changed stances, the Collector is naturally responsible to the State Government he is disinclined to perform certain statutory functions without reference to the State Government. Therefore, it has been considered necessary to give some of these powers Department of Archaeology to the ıtself of the functions and some which were formerly performed the Collector will now be performed by the Director General Archaeology.

Then on the lines of section 3 of the Act of 1904, the present Bill provides for monuments or sites to be declared of national importance by a preliminary and formal notification in the Official Gazette instead of by a law passed by Parliament as is now necessary under the Ancient Monuments and Archaeological Sites Act of 1951. Everytime, we want to declare protect a monument, we had to come to Parliament and pass a legislation.

Now, Sir, after the amendment of Entry 67 of the Union List by the Seventh Amendment to the Constitution in 1956, the Central Government has been given the necessary powers to protect the monuments through a notification in the Gazette. It would be seen that the Act of 1904 had also provided that the Central Government, if it wanted to protect or maintain any particular monument, could enter into certain agreements with the owners of the monuments. Certain conditions were provided under which that agreement could be entered into. It has however been found by experience that some these monuments which are in private hands are being neglected since the owners are not willing to enter into any agreement with the Government. Now, Sir that creates a very difficult position. The monument is a national reasure and certainly we would not ike these national treasures to wasted. Now, the new Bill provides hat where the owner of the protected

monument refuses to enter into such an agreement, the Central Government may make an order for the maintenance of the monument which shall be binding on the owner. Clause 9 makes that provision.

Now, Sir clause 24, gives to the Central Government to regulate excavations in archaeological sites which are not declared to be of national importance. Now, according to clause 24, "No State Government shall undertake or authorise person to undertake any excavation or other like operation for archaeological purposes in any area which is not a protected area except with the previous approval of the Central Government and in accordance with such rules or directions, if any, Central Government may make give in 'this behalf." Now Sir, House is aware that from the national point of view it is very important that our archaeological sites should be properly protected. Sometimes, out of ignorance and sometimes out selfishness, people have been destroying some of these important sites and therefore, it is necessary to give this power to the Central Government to regulate these archaeological excavations and clause 24 makes that provision.

DIWAN CHAMAN LALL (Punjab): Which are the protected monuments which are in private hands for the purpose of which clause 9 of this measure is being approved?

Dr. K. L. SHRIMALI: I do not have the list with me but there are quite a number of such monuments we have had difficulties in arriving at agreements. In Orissa there are a number of monuments in regard which we have been trying for the last several years to enter into agreements but we have failed. Now, that power of making an order is to vested with the Central Government.

SHRI AMOLAKH CHAND Pradesh): Would the hon. Minister like to circulate the list of these [Shri Amolakh Chand.]

monuments that are in the possession of the Education Ministry?

DR. K. L. SHRIMALI: The monuments that are protected by the Act of 1951 are already contained in the Act itself. I may refer the Member to the Ancient and Historical Monuments and Archaeological (Declaration of National Importance) Act, 1951 which amended in January 4, 1954. There was also another amendment of the Act in 1955 and that gives the complete list.

SHRI P. C. BHANJ DEO (Orissa): I have got one dated 1953—1951, 1953, 1954 and 1956. There are some additions to the protected monuments since 1951.

Dr. K. L. SHRIMALI: There are amendments in 1951, 1954 and 1956.

SHRI P. C. BHANJ DEO: I have got a Bill here dated 1953.

Dr. K. L. SHRIMALI: I will have to check up with regard to 1953. There were amendments in 1951, 1954 and 1956.

Shri P. C. BHANJ DEO: I have not been able to find the 1954 one in the Library.

MR. DEPUTY CHAIRMAN: Bill in 1953 enacted into an Act in 1954.

DR. NIHAR RANJAN RAY (West Bengal): The one dated 1953 is a Bill and the one dated 1954 is the Act.

MR. DEPUTY CHAIRMAN: Probably, what you have got is a Bill.

SHRI P. C. BHANJ DEO: But this also contains a list.

MR. DEPUTY CHAIRMAN: May be but that is a Bill.

SHRI AMOLAKH CHAND: If you would permit me, Sir, I shall explain the point that I wanted to raise with the hon. Minister. The monuments

mentioned in the schedules of the various Acts are those monuments which have been accepted by the Government of India but there are other monuments about which the Government of India have not taken any decision. This is the proper time when the Members of Parliament would like to go into that question and decide whether we should accept those monuments or not.

DR. NIHAR RANJAN RAY: This can now be done under a Notification.

DR. K. L. SHRIMALI: I was explaining that certain power has been given to the Central Government for regulating excavations in archaeological sites and clause 24 makes that provision. Now, it has also been noticed that sometimes ugly structures and ugly builings are put up near the historical monuments and those ugly structures spoil the whole site of the protected area.

Clause 19 deals with restrictions on enjoyment of property rights in protected areas. It says, "No person, including the owner or occupier of a protected area, shall construct building within the protected area or mining, on any quarrying, excavating, blasting or any operation of a like nature in such area, or utilise such area or any part thereof in any other manner without the permission of the Central Government". For example, in Orissa, the temples there are some of the best of our monuments and the best of human creations but if you go round the temples, you find all kinds of ugly structures put up sometimes for selfish purposes. ernment have been trying to remove these but the people would not agree and, therefore, this clause has been introduced and this clause gives power to the Central Government to restrict the building operations and quarrying and excavating or blasting near the monuments.

A new provision has been introduced with regard to compulsory purchase of antiquities and other

objects of historical and archaeologiimportance on payment compensation. Our country, of course, is very rich in these antiquities but, sometimes out of neglect, sometimes out of selfish purposes, etc., these antiquities are being destroyed. Now, clause 26 gives the Central Government power in this regard. It says, the Central Government apprehends that any antiquity menin a notification....is tioned danger of being destroyed, removed, injured, misused or allowed to fall into decay or is of opinion that, reason of its historical or archaeological importance, it is, desirable preserve such antiquity in a public place, the Central Government may make an order for the compulsory purchase of such antiquity at its market value and the Collector shall thereupon give notice to the owner of the antiquity to be purchased".

Shri H. D. RAJAH (Madras): I cannot understand the market value in the case of antiquities.

DR. K. L. SHRIMALI: The market value will have to be assessed.

Then, Sir, sometimes during the also of excavation antiquities are discovered. Now, Sir, Central Government can, in accordance with clause 23(3), "make an order for the compulsory purchase of any such antiquities at their market value." That provision has been made in clause 28. Then, Sir, the Act of 1951 and section 126 of the States Reorganisation Act, 1956, are being repealed without affecting the declarations made thereby.

Then there are other Clauses according to which the Central Government will have to give compensaand whenever certain monuments acquiring orantiquities, compensation will have to the owners, and the paid to provision has been made. But it is very difficult to determine how much compensation will have to be paid, because it is not possible to assess the amount of money which will have to be paid, beforehand.

Then clause 38 of the Bill empowers the Central Government to make rules.

Sir, these are some of the important provisions which have been added to the Act of 1904. This makes the law self-sufficient. The Central Government will now be able to look after the monuments which are either the Union List or in the Concurrent List, and the State Governments have been advised to enact their own legisprotection of lation for the monuments. After this Bill has been passed, that confusion which existed past on account of misunderstanding will be removed. I therefore request the House to consider the Bill.

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill to provide for the preservation of ancient and historical monuments and archaremains of eological sites and importance, for the national regulation of archaeological excavations and for the protection ofsculptures, carvings and other like objects be taken into consideration."

SHRI H. D. RAJAH (Madras): while generaly approving the concertain tents of this Bill there are doubts which are not cleared by this Bill, which is supposed to be a comprehensive piece of legislation now brought forward by the Government of India, but at the same time the Minister said that the States requested to pass similar legislation. There is again a confusing thing in because. the minds of the people when these ancient monuments are to be protected and preserved, always welcome a single authority. If the Government of India takes over the responsibility and spends enough money on these ancient monuments, that should be enough and then the function of the States will, a devolution of authority given by the Centre, be to take care of these [Shri H. D. Rajah.]

monuments, and there is no use the States again passing legislations which are duplicating and which will create again confusion in the minds of the public.

Then, Sir, when we come to clause 2 (b) (iv) it says, "antiquity" includes any article, object or thing of historical interest." I am not able to know whether "any article" includes statues, much more so when we are all opposed to the perpetuation of slavery in the form of statues which we see all round this country.

SHRI AMOLAKH CHAND: It is there "which has been in existence for not less than one hundred years."

SHRI H. D. RAJAH: Therefore want to point out that a clarification is necessary and it should read article, object or thing of historical interest which has been in existence for not less than one hundred years" but not the statues of foreigners. The Britishers came and squatted here and their history of this country is placed at one hundred years. There are their monuments or rather statues which may come as articles under this sub-section 2 (b) (iv), and you can allow these monstrous things to be perpetuated and allowed to be kept in India in any part. That is a shameful aspect which we should get rid of I want a special provision inserted in this Bill that the statues of foreigners, in whatever form may be and anywhere in this country, are not a part of the monuments or do not come under any of provisions of this Bill. Unless you insert a positive clause to that effect you will be perpetuating the obsolete hold on this country by foreigners in the form of statues and monuments. The history of a hundred years is not the only history of our country. Our country's history dates back several thousands of years, and these intruders who came stealthily and took charge of our country by playing one against the other, their memories cannot be allowed to be this perpetuated in any form in country. This is a matter which Government must take note of. As you know, Sir, in the various States agitations are being carried on for the British statues to be removed from public places. But I know the apathy and indifference and hearted attitude of the Government of India. If they were realistic enough to understand the position and they were reflecting truly the nature Indian and the aspirations of our people and if they were really in touch with the public opinion in this country, all these monstrous exhithroughout India would bitions have been removed, and the bronze or whatever the component part of which the statue is made would have been utilised for better purposes, to augment the resources for our Five Year Plans. Electric wires and so many other things could be had and there is the bronze stuff which could be melted and put to productive use, but nobody seems to think about it.

SHRIMATI T. NALLAMUTHU RAMAMURTI (Madras): But you are using the language of the foreigner.

SHRI H., D. RAJAH: A foreign language can be used. Language has nothing to do with individuals. I am speaking English in order to defeat the English, I speak English order to carry home to them they are strangers and are unwanted elements in this country. I Hindi to be affectionate to my Hindi brethren. I speak my Tamil language because it is my mother tongue. So there is no quarrel with the language. We can destroy them with the same weapons which they used us. That is the thing.

Mr. DEPUTY CHAIRMAN: Well, come to Ancient Monuments.

Shri H. D. RAJAH: So my point is that foreign statues are not part of the monuments and they are not wanted in this country. Therefore, Sir, in all respects we should have an amendment of the Act, but it must be made clear beyond doubt that no foreign vestige of any type is part of the ancient monuments of our country. Therefore that clause is to be changed.

Then, Sir, we come to a very funny proposition and that is this. It is in sub-clause 6 (3) which says, "The Central Government or the owner may, at any time after the expiration of three years from the date of execution of an agreement under this section, terminate it on giving six months' notice in writing to the other party:

Provided that the owner shall pay to the Central JGovernment the expenses, if any, incurred by it on the maintenance of the monument during the five year immediately preceding the termination of the agreement or, if the agreement has been in force for a shorter period, during the period the agreement was in force."

This is a funny clause in this Bill You go and declare that a certain thing is a monument and you charge of the monument from You incur expenditure to maintain it for sometime, and then, if you think fit, you give back that monument to that man and say, "You pay me back the money spent on its maintenance." Is it to make bankrupt by this provision, or are you acquiring that monument for consideration and for purpose, or are you entering into an agreement with the owner to make him pay back the expenses that you incur on its maintenance? Where is the fun of your asking back money from the owner? Are you so poverty-stricken? Are much resources so bad that you should have to take the money back?

Dr. K. L. SHRIMALI: I may inform the hon. Member that I have an amendment on the subject to the effect, "That at page 5, line 35, for the words "the owner shall" the words "where the agreement is terminated by the owner, he shall" be substituted.

SHRI H. D. RAJAH: Whoever may execute the agreement this is a Bill which is intended to take charge of and protect the monuments, and the Government itself is to be made responsible, and if there is money to be spent, they spend the money on the monument. Either it is a monument or it is a stone. You might have taken a stone from the owner thereof considering it to be a monument and incurred expenditure on its main tenance, and then some higher offi cer may find that it is not an ancien monument and that the should not have been incurred. escape from such a contingency you may terminate the agreement with the owner and demand from him the expenses incurred on the maintenance of the alleged monument. I cannot allow such things to happen. before you declare that a certain thing is some ancient monument or some antiquity, before you go into historical aspect of its nature should be doubly assured and tected yourself. When it has taken as a "protected monument" and when you spend money it is for good that you have spent it and there is no need for you to make the owner pay back the money which you have spent on it. That clause is highly improper in this Bill and must be removed.

4 P.M.

Then, I come to clause 9. It says:

"If any owner or other person competent to enter into an agreement under section 6 for maintenance of a protected monument refuses or faills to enter agreement..... the into such an Government may make an order providing for all or any of specified in sub-section (2) of section 6 and such shall be binding on the owner such other person and on [Shri H. D. Rajah.] every person claiming title to the monument from, through or under the owner or such other person."

Sir, you may make an order on the owner but what is the effect of that Is it that he should mainorder? compulsorily or that money should be spent by the owner com-And if that man pleads pulsorily? inability to maintain or even to hand over, what is the position? order alone is not enough. You take responsibility for it. You order for the monument antiquity to be handed over to you but your order will be only on paper and that man will refuse to carry it Then unnecessarily you have to harass him for failing to comply with your order. You have to prosecute him and there must be penalty that if a man refuses to carry out the order, he shall be punished with simple imprisonment or rigorous imprisonment or with fine or with both. Now, what is the meaning of such a thing in a Bill seeking to provide for the preservation of ancient monuments and archaeological and things like that? You have to get support of, and co-operation from, the person. If a person refuses there must be valid grounds for his refusal. Probably it may be his grandfather's great-great-great burial ground which he cherishes and loves and your order will not be effective on him. If you want to treat it as a monument of national importance, in that case you to take over. Your order has no value and it is not possible that simply because you gave an order, that order must be carried out or obeyed monetary considerations. That not the way in which a monument is to be acquired.

Then, if we come to clause 20, what do we find? It says:

"If the Central Government is of epinion that any protected area

contains an ancient monument or antiquities of national interest and value, it may acquire such area under the provisions of the Land Acquisition Act, as if the acquisition were for a public purpose within the meaning of that Act."

That clause is very ambiguous. If the Land Acquisition Act is to be applied, does it mean that the contents are also included for purchase or does it only mean the land where situated? Suppose they are example a certain area is there which precious possessions are held and they are very ancient. We not know what is there. Suppose there is a tomb. What kind of a tomb is that is a matter which the ernment must decide. When want to acquire that particular land, the man says that there is this tomb. You must pay for the tomb. For instance, in Madras there is a funny thing happening. In a certain corner of Mount Road there is a tomb being preserved by some mullahs who make a lot of money with that. If you go to the Round Thana, in the corner Mount somewhere near the opposite to Wellington talkies, you will find this tomb and this is supposed to be containing the remains of some ancient saint. Some people are maintaining it and making a lot of money out of it. When you want to acquire this if they refuse to part with it, what is the position? Therefore merely if you say that a place will be acquired on the basis of the Land Acquisition Act, it will not be all right and above all, the Government must have a basic principle in mind, namely, what is to be declared as an ancient monument and once a declaration is made. have to negotiate with the private parties concerned, whoever they may be, and with their willing co-operation and assistance you must clude a deal with them. Then do not equivocate about it. There must not be any equivocation about it; there

cannot be further laws orders orissued about that. We take charge of ancient monuments and when We take charge of them. they become the nation's property. There is no question of higgling-haggling this; there must be no dilly-dallying. When once you take charge, all the other things found here must completely eliminated. There is no point in taking over a thing first and then handing it back. There is no point in acquiring simply the land and not doing anything for the contents of the land. There should be no question of such dubious methods being allowed and then have litigation started on these points. If that is be a lawyers' paradise done, it will again; it will not be preservation of ancient monuments, stones or coins or things like that. I do not situation like that to arise.

Then there is another funny proposition here which you will find if you read clause 26(1):-

the Central Government "If apprehends that any antiquity mentioned in a notification issued under sub-section (1) of 25 is in danger of being destroyed injured. misused removed. allowed to fall into decay or is of opinion that, by reason of its historical or archaeological improtance, it is desirable to preserve such antiquity in a public place, Central Government the make an order for the compulsory purchase of such antiquity at its market value and the lector shall thereupon give notice to the owner of the antiquity be purchased."

What is the definition of 'antiquity' which you have seen in the Bill? Antiquity includes any article, object or thing of historical interest, coin, sculpture, manuscript, epigraph, or other work of art or craftsmanship and so on. There are so many definitions about antiquity. Let us take, for instance, a coin. We see in a place an antiquity in the form of a gold mohur

of 2,000 B.C. I am not referring A.D., I am talking of B.C. We can never assess the market value of this. If it is taken over, what is the market value our friends are going to pay? There is no possiblity of its market value being assessed. Nobody having it as a current exchange the Stock Exchange as Mundhra group of shares which are sold in the exchange where there is buying and selling, there is inflated price and then a deflated price, where when purchase is made it goes up and the next day the price falls to Rs. 2|- and so on. So far as the Archaeological Department is concernd, this coin may be an important thing but its market value cannot be assessed. Therefore what I would suggest is-and I am always positive in my suggestions; you know it very well-you say a price acceptable to both the parties. If you put that in, then it is a question of opening negotiations and nobody else will come and purchase it because we have get a provision for compulsory acquisition of When that provision is there. nobody else will be interested therefore the market will not come ' into the picture. We can pay a price agreed to by both the parties acceptable to both. Therefore clause requires modification if a proper working of the Act is our main motive.

SHRI N. C. SEKHAR (Kerala): Here 'market value' is unnecessary.

SHRI H. D. RAJAH: That is what is I say.

Now we come to clause 27. It reads:

"Any owner or occupier of land sustained has any loss or damage or any diminution of profits from the land by of any entry on, or excavations in, such land or the exerc.se of any other power conferred by this Act shall be paid compensation by the Central Government such loss damage or diminution of profits."

[Shri H. D. Rajah.]

This is wholly unnecessary because I feel that no man can trespass into another man's house. He will immediately prosecuted. Trespassers are not allowed. Why should a man sustain damage or any diminution of profits by an unwarranted man cannot enter into another man's property and carry on digging operations. That itself is a basically wrong thing to do. You cannot come into my house and start digging. I may ask my servant to eject you or push you out or I will ask the Police to come to my aid and you may be secuted. So before you enter another man's house for digging operations you must have an agreement with the man. First vou enter into an agreement with him and then go and dig his grave.

I have no objection. But before you go and do something, you involuntarily or rather by force enter into his house and start digging and then he howls and then you step in and then here you want to give him compen-That is wrong. basic principle itself is wrong. And the way to do the thing, for assessment of the value of the antiquity or the ancient thing is that we should first of all have to ascertain whether there is anything of importance that house or in that compound. If there is, then contact the man, preserve his individual freedom liberty, negotiate with him and the basis is not the basis of clause 27, but the basis is again the basis of agreement. Therefore, you have to talk to him in a manner which will appeal to him and never pay the public exchequer's money in the form of compensation to somebody who deserve it or whose sanctity you violate and then give compensation. These are wholly out of question and it is not the way to deal with him. Therefore, preserve his dignity his honour. Give him the protection that he demands in law and then do not enter and say something has been done in order to dig your grave. I come here and give you compensation. That is not the way to deal with that and you must have a better concept of life and sanctity of life and property.

Now, Sir, I come to the last point. Though the Bill is a very desirable one, there are very serious lacunae and drafting defects. Once I had occasion to tell this House that the drafting is done by law college students in our Secretariat. They do not have enough time; they do not have enough experience: and whenever a law is made it is made in a hurry, within twentyfour hours or fortyeight hours. as the case may be, because they want in this Parliament and the Parliament must be employed to talk and so laws are made and they are defective. Subsequently are found useless in courts of law and are creators of mischief and litigation. Therefore, I would request the hon. Minister again to go carefully through the provisions of this Bill and even to amended Bill on the introduce an same and see that rational things which are talked in this House implemented and a rational Bill brought before his House.

MR. DEPUTY CHAIRMAN: You can put in amendments.

श्री गोर्व क्रुडग विजयवर्गीय (मध्य प्रदेश): उपसभापित महोदय, मुझे प्रसन्नता है कि यह विधेयक राज्य सभा के सामने स्नाया है।

[THE VICE-CHAIRMAN (SHRI M. B. Joshi) in the Chair.]

वास्तव में एक समय, जबिक मध्य भारत का काम मेरी तरफ था, में भी काफी ताज्जुब में था कि इस विषय में कोई स्पष्ट कान्न नह है और कई एक इमारतें और दूसरी चीजें उपेक्षित पड़ी हुई हैं जिनको दुरुस्त करने की आवश्यकता है।

कि ग्रभी मिनिस्टर महोदय ने बताया, इसमें जो एक भ्रम था या कंप्युजन था, वह इस कारण था कि सन् १६०४ के कातून में इस विषय में कोई स्पष्ट चीज नहीं थो। इंट्रो ६७ जो यूनियन लिस्ट में है, इंट्रो १२ जो स्टेट लिस्ट में है ग्रौर इंट्री ४० जो कांकरेंट लिस्ट में है, इन तोनों के ग्रन्तर्गत ग्रलग ग्रलग कान्त हाने चाहिए । सब से बड़ी बात यह है कि स्टेट्स ने अभी तक इस विषय में कानुन नहीं बनाये है । कई एक ऐसी पुरानी जगहें हैं जहां खुदाई की-जरूरत है स्रौर इस पर काफ़ी खर्च किया जाना चाहिये लेकिन यह काम हो नहीं रहा है क्योंकि कोई खास कानून इस विषय में नहीं था माहिष्मती जो नर्मदा के किनारे है, वहां पर जो थीड़ी बहुत खुदाई हुई है, उससे पता लगा है कि वहां काफी पुराना चीज़ें हैं । सांची में जहां खुदाई हो चुको है, वहां भी बहत पुरानी चीजों का पता लगा है। लेकिन उज्जैन एक ऐसा स्थान है जहां बहुत पुरानी चीजें निकल सकती हैं पर काफ़ो ख़र्चा न होने के कारण वह काम रुका पड़ा है । कुछ प्राइवेट संस्थाग्रों ग्रौर युनिवर्सिटियों ने मलवा में जो खुदाई की है, उससे उसका महत्व मालूम होता है। श्राज इसकी बड़ी जरूरत है कि हम पूराने स्थानों को एक्सकैवेट **करें, खों**दे, ताकि भारतवर्ष के प्राचीन इतिहास का पता लग सके। इस कान्त के स्रभाव में बहुत से पुराने स्थान स्रभी अधूरे पड़े हुए हैं। क्या पता है कि मोहन जोदड़ो **श्रौर हड़**प्पा जैसे श्रौर कितने स्थान इस भारतवर्ष में हों। मैं मिनिस्टर साहब से खास तौर पर यह प्रार्थना करूंगा कि मालवा में जो प्राचीन स्थान हैं उनका इस कानुन के पास होने के पश्चात् वे ग्राइन्दा ज्यादा ध्यान रखें। हमारे देश में कई ऐसे स्थानों हो सकते हैं जिनके द्वारा हम अपने पुराने इतिहास का पता लगा सकते हैं। मोहनजोदड़ो स्रौर हड़प्पा पाकिस्तान में चले गये हैं, किन्तु इसमें शक नही है कि यहां भी बहुत से ऐसे स्थान हो सकते हैं।

तो इस क़ानून की सख्त ज़रूरत थी ग्रौर स क़ानून में जो व्यवस्थायें की गई है वे जैसा

श्रभी समझाया गया काफ़ी साफ़ है। मैं समझता हूं कि बहुत लेट ही सही लेकिन जब यह क़ानून हमारे सामने भ्राया है तो हमें इसे मंजूर कुरना चाहिये । इस सम्बन्ध में मैं यह जरूर कहना चाहुंगा कि जो इसमें नेशनल मानूमेंट्स की लिस्ट है, उसके ग्रलावा कुछ श्रौर चीजें ऐसी हैं जिनको नेशनल मानमेंटस में डेक्लेयर किया जाना चाहिये ग्रौर शामिल किया जाना चाहिये। खैर यह काम तो बाद में होगा लेकिन, ग्रभी मैं इसका सामान्यत: स्वागत करता हूं ।

SHRI P. C. BHANJ DEO: Mr. Vice-Chairman, it was with a sense of pleasure and satisfaction that I heard the Minister make his statement in connection with the Bill before the House, especially so as it is calculated to further archaeological finds and research in this country, which is so rich in its past heritage. But there is one matter that was referred to by the first speaker, and another matter which to was also referred before me, speaker namely, that this legislation is rather late. should have come long before. And also, before bringing in this legislation or proceeding with this legislation, the House should have been informed about the criterion the adopts for Government declaring certain monuments as οf and others national importance national importance. of This is particularly so to me when I consider the fact that in the series of amendments which have gone through this House in connection with this subject in the past, many fruitful suggestions and information have been put forward for the protection of ancient monuments and the pursuit of archaeological research both on the floor of this House and on the floor of the other House. Some of these suggestions, I am glad to say, have been adopted by the Government, but others have not been adopted so far, although they were of a similar nature to the been adopted. I ones which have would like to know why that is so.

[Shri P. C. Bhanj Deo.] The House may remember that when we debated a similar Bill to this in 1953, I had made certain suggestions about the much neglected, Yogini Chakras existing in Orissa Madras. I had pointed out at that time that these Yogini Chakras were common to Hinduism, Buddhism Jainism, and hence apart from their being relics of archaeological interest, they were important landmarks for the study of social students and social organisers who are naturally interested in the fusion of cultures. I also pointed out at that time the sad state in which these Yogini Chakras existed. Much vandalism has been committed in connection with them and, as the hon. Minister himself has remarked, the images have been broken and shattered in many places. The Chakras have been destroyed. Circular temples of this kind have been destroyed, here and there.

One of the chief distinguishing features of these temples is their circular structure. That is why they are called Chakras. They are very similar to the circular churches that England is so proud of today. Although these Chakras are very limited in number in this country, it is only recently-I see by the lists here and by certain information given me by the Archaeological Department-that two of these Yogini Chakras have been taken under protection of the Central Government. After the debate in 1953 it seems that the Hirapur Yogini Chakra near Bhubaneswar and the Yogini Chakra Bhera Ghat near Jubbulpur were taken under the protection of the Government. Incidentally, I have not been able to find the gazette notification about the taking of the Behra Ghat Yogini Chakra under the protection of the Government, but I have been told quite authoritatively by the Archaeological Department that this has happened.

Apart from these two Yogini Chakras there are other Yogini Chakras which are entirely neglected so far

There is the Yogini Chakra at Coimbatore in Madras of which it is surprising to learn that the Archaeological Department has no information whatever. Although Dr. Cunningham mentions about this Yogini Chakra and gives the measurements in his Archaeological Survey of India, up to date, repeated correspondence with Archaeological Department, to give me facilities to go there and take photographs for myself has utterly fruitless, because the Archaeological Department do not know where Similar is the Yogini Chakra is. another Yogini Chakra the case of which is mentioned to be at Sorada. Now, where Sorada is seems to be a great mystery. Neither the Archaeological Department knows nor any other Department or officer of the Government of India knows . . .

SHRI H. D. RAJAH: Do you know?

Shri P. C. BHANJ DEO: I do not know, but it is mentioned in Cunning-ham Report and the measurements of the Yogini Chakra are given there, so that with a little labour, in my opinion, the Government could easily locate the place where these archaeological sites and interesting relics are situated.

It has been a source of some appointment to me that in spite repeated insistence on the floor this House and elsewhere, he Yogini Chakra of Ranipur Jharial has not yet been taken under Government's protection. The condition of the different images and the Yogini there is really deplorable. The images have been shattered in many places, and when I went there with Maharaja Sahib of Kalahandi in order to do some research and take some photographs, I had literally to pick up stone by stone and put certain images together in order to be able to take any coherent photographs. They were in such damaged condition.

Sir, it is my humble submission to the Government that if they are really serious about tackling these things specially in the archaeological field and in the field of ancient monuments in the interest of Indian culture and history, it should be done much more promptly and it should be done by active people who will not rest until they find these sites, they afford interested students and research scholars opportunities for writing about these works and claiming to the world how great our ancient heritage was. In this connection I would also like to draw attention of the Government to fact that in my last speech on this subject I had pointed out to about the rich Tel Valley civilisation in Orissa. The hon. Minister recently been to Orissa and has seen the richness for himself architecture and the greatness of its ancient past. But this greatness is so neglected, as he himself has no doubt noticed and has mentioned in House, that unless active action taken promptly by the Government, most of the good stuff that is there for the benefit of this country this nation will be destroyed short time. I would like to draw the attention of the Government again to the rich Tel Valley civilisation that is still in existence and may go out of existence in a few years months. It is the Tel River of the famous Taila Tata Vaha the Buddhist Jatakas, and it is the banks of the Tel River that these hundreds of ancient temples monuments exist. Right almost from the source of the river in Koraput up to Ranipur Jharial, a whole host of old beautiful temples and forts It is full of not only there. old temples and forts, but pre-historic glass beads, gold coins of very great interest belonging to the past and Garuda coins of the Gupta period have been dug up in this wonderfully rich archaeological area. Therefore, it is my humble submission whatever the present law provides for the protection of this wonderful heritage of our country in Orissa. Madhya Pradesh, in Madras and Rajasthan and other places, the Education Ministry should make it first duty to begin in right earnest and employ active officers and students to try and preserve this rich heritage so that India can be proud of telling the world what she had in the past, and on that sound ground what she has been able to build in the present and what she can look forward to in the future.

Sir, much time has passed and there are other speakers also. I wanted to give details about the Tel Valley civilisation to the Minister. But I will do so in correspondence with him. With these few words, Sir, I will now end my speech and allow other Members to speak.

DR. NIHAR RANJAN RAY: Mr. Vice-Chairman, I believe much already been said in favour Bill and against. It is a Bill which not only brings upto-date the Act of 1904, but it also consolidates quite a number of amendments beginning, I believe, from 1932 onwards right up The various adaptation 1956. orders and amendment laws were enacted from time to time were just stop-gap arrangements, was necessary that all such stop-gap arrangements be gathered rationally into one self-contained consolidated law of the land. The Minister-incharge has himself admitted that it is rather late than too soon that this Bill has been presented before us. agree entirely with him; much time has been lost since we gained independence. We should have done it earlier, for as a previous speaker pointed out, already in the course of the last 10 years much damage been done, and the overlapping confusion of powers and privileges the Centre and the States did make confusion worst confounded, and this overlapping and confused scheme of things many sites and many antiquities have not only been destroyed beyond recognition, but much has also flown outside the country. I would not try to tread the ground already covered by the Minister-in-charge, would I try to present before you the new provisions of the Bill to which [Dr. Nehar Ranjan Ray.] attention has been drawn. It is true that it brings the 1905 Act upto-date. It is modelled on that Act, but it also contains a few new and important provisions intended to overcome certain difficulties that were experienced by the officers of the Department as well as by the Government in carrying out the subject matter of the Act in the best and most efficient possible manner.

Certain criticisms have been made in regard to the general drafting of the Bill, especially in respect of certain of its clauses I am not expert in draftsmanship, but as interested in Indian archaeology have gone through the various clauses of the Bill and I am convinced, they meet the situation adequately. ther there are legal flaws or not, I am not competent to say; but some of the criticisms that were voiced by Rajah were, I am afraid, beside raised point. He has objections especially in connection with ownership business. Not that I feel very happy about the concessions extended and the concern shown respect of private ownership. I believe we could have taken a more straight-But the criticisms forward attitude. that were made by Mr. Rajah, as said, are irrelevant. I do not know if Mr. Rajah has any experience of actual archaeological work or work connected with the declaration of a certain archaeological site or a monument as a protected one, one that is already in private ownership. It may be that the archaeological department takes up the guardianship of a particular monument or a site in private ownership, it repairs the monument in a scientific manner for, say, five or six years; the owner may then want to get it back provided he gives an undertaking that he will carry on the preservation and protection of the site or the monument according to required measures and standards. If he does want it back, then there is no point in the archaeological department insisting on keeping it. I know of actual examples where things of this nature have taken place.

I do not also feel very happy in respect of the phrase 'at its market value' in clause 26. This, I am afraid, will create difficulties. I do not know if this phrase 'at its market value' can be taken out at this stage or Antiquities as such have no market value in the usual sense of the phrase. It is only the collectors who interested in antiquities and objects of art, and there is a collectors' market. But I know that this collectors' market is a speculators' market, and if we enter this market, then, I am afraid, there are bound to be difficulties. But this being a simple matter. I must not dwell upon it at I can only tell the House that if it means the collectors' market then we are in for difficulties. I do not find any other difficulty in respect of any other clauses of the Bill.

My friend, Mr. Bhanj Deo, is so very right in what he said, but then, he was speaking about Orissa alone. My friend over there, the ex-Chief Minister of Madhya Bharat, about Rajastnan and Madhya Bharat. He referred incidentally to the ancient city of Mahishmati. I had been there once in 1937 and again in 1947, and what damage amateurish archaeology is capable of can be seen at that very Archaeology today is almost an exact science. You cannot just dig anywhere in any manner and out the antiquities. Thereby not only you destroy the antiquities, but you also destory valuable archaeological and historical evidence. It is very welcome therefore that some restrictions have been put in the Bill on the right of excavations and the Central Government have taken full power to regulate excavations of archaeological sites which are not declared to be of national importance. Knowing a site as an archaeological one and declaring it as such and also as one of national importance has a time-lag in-between. It may take a year to declare it as a

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monument of national importance and in the course of that one year, much damage can be done by an ameteur archaeologist, a collector or a curio hunter. If therefore the Central Government, which means the Director General of Archaeology, in this case, has the power to regulate excavations there, whether it is by the State Govor by Universities or by renments private groups, it is very necessary that all such excavations should done not only with the knowledge of the Archaeological Department under the expert advice and guidance of the Director-General of Archaeoolgy. I know of dozens of instances all over India where amateur archaeologists have done irreparable damage. I would not name parties. Even in the course of the last 2 or 3 months. well-known amateur parties have been carrying on excavations of sites in very haphazard manner, not in the manner prescribed and recognised by the latest methods of archaeological excavations. My friend over there referred to Ujjain. I believe he is in the know that important exacavations are being carried on there by the Department for the last three years. We have lived, God only knows, for how many thousands of years on this land, wherever you scratch, whether it is in Rajasthan or in Madhya Pradesh or in Orissa or in the South or even in the new alluvium of Lower Bengal, you strike archaeology everywhere. My friend over there was complaining that the Archaeological Department does not take care of this or that site, relic or monument. I know a little bit of the very important and valuable work of this Department since my vocation takes me all round touring the art and archaeological sites in India. I know also of the Tel Valley culture to which reference has been made. Anywhere you scratch in Orissa, you come upon such treasures. is not possible for any Government to protect each and every site and monument. Even in Bhubhaneswar, haps there are about 600 temples, taking everything into account. Is it humanly possible for the Department to protect each and everyone of them? Even in the Tel Valley, only in the course of one year, the Department has declared as protected monuments, about half a dozen temples. Department or the Central Government must go by the fact of relative importance, must by go evidences which are more important relatively. In a country which is very poor in archaeology, even those poorest importance may be declared as of national importance, but we are so very rich that we can afford to declare as such only those that historically and nationally important.

But I could not follow the Ministerin-charge in respect of one thing. He claimed-I know I can see from the Bill-that certain powers that there were vested with the Collectors of Districts, have been taken away and now vested in the Director General of Archaeology. This would of course ease the difficulties a great deal. But, even so, whether it is in the States or at the Centre, the Government shall have to function at least in some measure through the Collectors and excuse my saying so, from the point of view of this Bill or the purpose of this Bill, most of our Collectors are blissfully Once I approached ignorant. Collector and tried to explain the importance of a particular site, but without success. I cannot blame him. In fact, Collectors too have to be explained what 'Iconography' or 'archæo-So, I don't think just logy' means. on the strength of the clauses of this Bill we can do without the Collectors as such. I would therefore suggest that,—if it would be possible, I don't know, some provision can be made in the I.A.S. Training School to give certain preliminary lessons to our I.A.S. recruits so that when they are posted in the districts, they can at least take some living interest in local archaeology and cooperate more intelligently with the Archaeological officers, whether of the State or of the Centre.

So far as Entry 12 of our list is concerned, the subject-matter of the Act

[Dr. Nehar Ranjan Ray.] of 1904 remains with the States. don't grudge the power of the States. At least two of our State legislatures have enacted laws and two are going to have similar laws enacted. The law, I believe, in West Bengal, has gone through one House. Let us hope that in another 2 or 3 years all our States will have their own laws. But then it is not enough to have laws. It will be necessary for the Centre to see that well-equipped archaeologically trained people are placed in charge of execution of these laws. Who is going to see to that? Then the Centre shall also have to maintain a certain amount of liaison between the Central Department and the State Archaeological Departments. Unless there is liaison between the two, it will very difficult to achieve the object that we have all in view.

Now I would not dwell more on any other point. There are a few others but there are also other speakers. But I must make mention of one. I am not claiming to express the opinion of the House or of any large or small section of the House, much less of the Government, but one utterance of Mr. Rajah took my breath away and that is in respect of total removal of all statuaries belonging to India on this side of the year 1757. It is true that we had to fight the British Government; we did not, however, fight the English people. It may be also that it is a record of disgrace on our part as much as on the part of the British. But to say in a responsible House and in the Upper House of the Indian Parliament that all statuaries of foreigners must be dismantled or must not be kept in a public place, is, to my mind, not something that does credit to this House. I would just tell Mr. Rajah that there is a statue of Kanishka in the Mathura Museum. Kanishka was a foreigner. Are we going to throw it into the gutters? Whatever choose to do, I am afraid, we cannot wipe away history and history has recorded what Clive and did. what Warren Hastings

If we remove statues, not remove thereby what Clive or Warren Hastings did. If a really fine statue of Clive or Warren Hastings, it is as much a monument of national importance anything else. Have we become so low as to say that all foreigners untouchables orunseeables because they are connected with a disgraceful past of ours as well as of theirs? Here we are speaking in a scientific and academic spirit. We are dealing with a historical-archaeological Bill. Let us be fair; let us be objective. We are speaking in terms of history; we are not speaking in terms of enraged politics. And believe even nationally too, a view like the one given expression to, namely, that all British statuaries must be removed from all public places, does not do any honour to our national prestige. If we reject a statue, would do so because it is an ugly thing or an unhistorical object, because it represents Clive or Warren Hastings. Remember that are considering a Bill wh ch originally emanated from one who so far Indian history goes, is not remembered with gratitude. He was Lord Curzon and let us acknowledge he was the father of the Act of 1904 which is the foundation on which we are trying to frame the new law. Thank you Sir.

श्री राम सहाय (मध्य प्रदेश): उप-सभाध्यक्ष महोवय, दी ऐंशेंट मानूमेंट्स ऐंड ग्राकेंलाजिकल साइट्स ऐंड रिमेंस बिल, १६५७ जो हमारे सामने है उसका में स्वागत करता हूं। में यह समझता हूं कि ऐसा बिल बहुत पहले ग्राना चाहिये था, लेकिन इतने ग्रसें बाद ग्राया यह भी गनीमत है क्योंकि इस बिल के न होने की वजह से बहुत सी दिक्कतें हर एक राज्य में महसूस की जा रही थीं।

ऐसे ऐंशेंट मानूमेंट्स जो कि हमारे देश में सुरक्षित रखे गये हैं, यह श्रवश्य है कि वे बहुत ज्यादा हैं श्रौर उन सब का सुरक्षित रखना एक कास्टली श्रफेयर है। लेकिन जो चीजें

हमारी प्राचीन संस्कृति की याद दिलाती हैं या जो हमारे प्राचीन गौरव की बात कहती हैं, उनके लिए ग्रगर हमें कुछ ज्यादा भी खर्च करना पड़े तब भी हमें कोई संकोच नहीं करना चाहिये, क्योंकि में यह देख रहा हूं कि हमारे यहां जो इस प्रकार की चीजें हैं ग्रौर उनमें जैसी कला का प्रदर्शन किया गया है वैसी कला का प्रदर्शन करने में भ्रब भी संसार के बहत से उन्नतशील देश भी ग्रसमर्थ हैं। मैं यह समझता हं कि उनको इस प्रकार की उन्नति करने में श्रभी बहुत काफ़ी समय लगने वाला है। हमारे देश के कोने कोने में इस प्रकार की मृतियां ग्रौर इस प्रकार की कार्विंग ग्रौर पेटिंग्स है कि कितनी भी कोशिश करने के बाद म्राज न उस प्रकार की पेंटिंग की जा सकती है ग्रौर न उस प्रकार की कार्विग की जा सकती है । भिल्सा, जहां मेरा निवास स्थान है, वहां वीजा मंडल के नाम से एक मास्क है। वह पहले एक विजय मंदिर के नाम से थी। इतिहास से ऐसा पता चलता है कि सन् १६८२ में श्रौरंगज़ेब ने उस विजय मन्दिर को तोड कर उसके स्थान पर एक मास्क बनवाया था। ऐसा कहा जाता है कि वह विजय मन्दिर तीन सौ वर्ष में बन पाया था ग्रौर उसकी ऊंचाई ३१५ फीट थी। जब तक हमारे यहां सिधिया का राज रहा, उस वक्त तक वहां किसी प्रकार की कोई चहल पहल नहीं रही श्रौर जो मुसलमान वहां नमाज पढ़ते थे उनको रोकने का प्रयत्न नहीं किया गया । लेकिन इंडिपेंडेंस के बाद जब से वहां कांग्रेस शासन ग्राया, तब से ऐसे लोग, मसलन हिन्दू सभाई इत्यादि, जो कांग्रेस गवर्नमेंट को बदनाम करना चाहते हैं श्रौर करते हैं, उन्होंने वहां यह तरीक़ा ग्रस्तियार किया कि उन्होंने यह कहा कि चंकि यह विजय मन्दिर है, इसलिए हमको यहां पूजा करने की इजाजत देनी चाहिये श्रौर मुसलमानों को नमाज पढ़ने से रोक देना चाहिये। पहले मध्य भारत गवर्नमेंट ने ग्रौर उसके बाद मध्य प्रदेश गवर्नमेंट ने भ्रब तक ऐसा नहीं होने दिया । लेकिन उसमें मुश्किल यह श्राती है कि जब वे सत्याग्रह करने के लिये

वहां जाते हैं तो किस क़ायदे के तहत उनक रोका जाये। दूसरे क़ानुनों में मुमानियत करन वाली जो धारायें हैं, उनको लगा करके वहां पर लोगों को रोका जाता है, लेकिन उससे जो श्रसली गरज है वह पूरी नहीं होती है। मैंने देखा कि इस बिल में, धारा ३० में, जो पेनल्टीज की धारा है उसमें इस कमी को पूरा कर दिया गया है। सन् १६०४ में जो क़ानुन बना था ग्रौर उसमें जो धारा थी, उसमें एक शब्द "मिसयज" बढा दिया गया है। उस क़ानून में पहले "डेस्ट्राय", "रिमृब्स", "ग्राल्टर्स" "डिंफेसेज" ग्रादि शब्द थे, लेकिन किसी शख्स का वहां इस प्रकार जाना कि हम पूजा करेंगे या इस प्रकार उस मास्क के मिसयुज करने के बारे में कोई ऐसा कायदा नहीं था जिसके ग्रन्तर्गत उनको वहां जाने से रोका जा सके, या जब वे वहां जायें तो उनको बग़ैर किसी दूसरी धारा की शरण लिये हुए इस ऐक्ट के तहत सजायें दी जा सकें। तो मैंने देखा कि इस बिल की धारा ३० में "मिस-युज" का शब्द बढ़ा कर उस कमी को पूरा कर दिया गया है। मैं समझता हं कि ग्रब उनका इस प्रकार वहां जाना स्रौर उनका इस प्रकार प्रयत्न करना, "मिसयूज" शब्द की परिभाषा में ग्रा जायगा ग्रौर वे इस ऐक्ट के तहत सजायाब हो सकेंगे । इस प्रकार मेरा यह विचार है कि मौजुदा क़ानुन में जो कमी थी उसको पूरा कर दिया गया है। इसके लिए मैं ग्रपने मिनिस्टर महोदय का बहुत ग्राभारी हूं कि उन्होंने बहुत चतुराई के साथ, जैसी कि इस वक्त हमारे देश के लिए स्रावश्यकता थी ग्रीर इन मानुमेंट्स की सुरक्षा के लिए जिस बात की ग्रावश्यकता थी, उस कमी को पूरा करने का खयाल इसमें रखा है।

श्राज हम देश के किसी भी कोने में जायं, हम देखेंगे कि सब जगह इस प्रकार के मानू-मेंट्स बहुत ज्यादा तादाद में हैं श्रौर एक से एक बढ़ कर हैं। यदि हम श्रजन्ता केव्ज श्रौर एलोरा केव्ज को ही देखें, तो उनमें जैसी कार्विग श्रौर जैसी पेंटिंग मिलती है, वैसी कहीं

श्रिः राम सहाया दूसरी जगह देखने में नहीं ग्राती । हमारे यहां बाग केव्ज की कुछ मुशाबहत उनसे होती है, लेकिन जो खुबसूरती उन चीजों में है वह खुबसूरती जो चीजें उनके बाद बनाई गई हैं उनमें कहीं देखने को नहीं मिलती । इसी प्रकार जो हमारे यहां विजय मन्दिर है उसकी प्लिथ में इतने बड़े बड़े म्राकार के पत्थर रखे गये हैं कि मैं समझता हूं कि दो, चार या छ: बैलों की गाड़ी उनको नहीं ले जा सकती। नहीं कहा जा सकता कि किस प्रकार ऐसे पत्थर वहां लाकर रखे गये । इन सब चीजों को देखने से यह पता चलता है कि पहले इमारत बनाने का उनका तरीका ग्रौर उनके साधन कूँछ दूसरे प्रकार के भ्रवश्य थे जिससे इतनी बड़ी बड़ी चीजों को एक जगह से दूसरी जगह ले जाने में कामयाबी होती थी ग्रौर ऐसा काम होता था जैसा कि मैंने ग्रभी निवेदन किया कि विजय मन्दिर की इमारत तीन सौ वर्षों में बनाई गयी थी। मैंने ग्रजन्ता में भी देखा कि वहां बहुत सी केव्ज इस प्रकार की हैं जिनमें कम्प्लीट पेंटिंग है, बहत सी ऐसी हैं जिनमें ग्रधुरी पेंटिंग है ग्रीर बहुत सी ऐसी हैं जिनकी खुदाई कुछ होती होती रह गई है। तो इस तरह की हमारे यहां जितनी चीजें हैं उनका सूरक्षित होना बहुत ही म्रावश्यक है। यदि हम सागर इलाके से म्रागे खजुराहा की तरफ़ जायं तो वहां भी हम को ऐसे ही मंदिर देखने को मिलते हैं। जगदीश का मंदिर जिन

साहेबान ने देखा होगा वे कम से कम इस बात में मुझ से ज़रूर इत्तिफाक करेंगे कि उस मंदिर में कुछ मृत्तियां इस प्रक. की हैं जो अश्लील • हैं ग्रीर सभ्यता के नाते ऐसी ची तें नहीं होनी चाहियें, लेकिन उनमें भी कला इस प्रकार की है कि जैसी कला देखने को नहीं मिल सकती। यह बात ज़रूर है कि उनमें बहुत हो उन्नतशील कला है, किन्तू मैं यह समझता हूं कि उस कला का उसमें दूरुपयोग हुन्ना है । कुछ भी हो लेकिन उस प्रकार की एक कला अवश्य ही उस वक्त के लोगों के खयाल पें थी ग्रौर साधारण से साधारण लोग उस कार्य को कर सकते थे। मैं समझता हूं कि बड़े बड़े इंजी-नियर्स जिस कार्य को ग्राज नहीं कर पा रहे हैं, उसको छोटे छोटे कारीगर कर लेते थे।

5 P.M.

मैं फिर एक बार मिनिस्टर महोदय को धन्यवाद देता हूं जिन्होंने इस बिल को ला कर इस कमी को पूरा किया है । मैं ग्रब ग्रौर ग्रिधिक समय लेना नहीं चाहता ग्रौर ग्रिपना भाषण यहीं समाप्त करता हं।

THE VICE-CHAIRMAN (SHRI M. B. Joshi): The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at one minute past five of the clock till eleven of the clock on Wednesday, the 12th February 1958.